

Annexure 7

Name of Corporate Debtor: New Bombav Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: June 30, 2025

List of operational creditors (Government Dues)													
(Amount in ₹)													
Sr. No.	Details of Claimant	Government	Details of Claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Whether related party?	% voting share in CoC					
1	State Tax Department Government of Maharashtra	State	16-Apr-25	39,655,346	42,779	Government Dues	Nil		NA	-	39,612,567		Note 4
2	Employees' State Insurance Corporation	Central	21-Apr-25	1,02,894	1,02,894	Government Dues	Nil		NA	-	-		Note 5
3	Department of Goods and Services Tax	State	09-Apr-25	65,850	65,850	Government Dues	Nil		NA	-	-		Note 6
4	Maharashtra State Electricity Distribution Co. Ltd.	State	24-Apr-25	1,499,957	1,318,643	Government Dues	Nil		NA	-	181,314		Note 7
5	Grampanchayat Lambhivali	State	23-Jun-25	3,128,350	3,128,350	Government Dues	Nil		NA	-	-		Note 7
Total			-	44,452,397	4,658,516	-	-	-	-	-	39793880.56		

Notes:

1.The above list of creditors reflects claims received by RP and verified as on June 30, 2025.

2.Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.

3.The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

4.The RP had appointed GST Advisor and provided clarification to GST dept pursuant to that the department has updated its claim but not submitted in claim form b - has is seeking the Information from the GST department thus the claim is under Verification.

5.The interest in the claim submitted by ESIC has been calculated up to 9 April 2025, whereas it ought to have been calculated only up to the insolvency commencement date, i.e., 2 April 2025.

6.The creditor has not submitted the prescribed claim form, nor has any proof substantiating the claim been provided. The Resolution Professional has sent an email and is currently awaiting a response.

7.The Resolution Professional has sent various emails and is currently awaiting a response.